

NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT) (Insolvency) No. 164 of 2021

IN THE MATTER OF:

Orris Infrastructure Pvt. Ltd.

C-3/260 Janak Puri New Delhi-110058

Also at J-10/9 DLF Phase II, Gurugram-122002

...Appellant.

Versus

Three C Shelters Pvt. Ltd.

Through IRP, Mr. Amarpal

Insolvency Professional

I.P. Regn. No. – IBBI/IPA-001/IP-P01584/2018-2019/12411

C-23, Greater Kailash Enclave

Part- I, New Delhi 110048 IN

Cirp.3cshelters@gmail.com

...Respondent.

Present:

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with
Mr. Vaibhav Guggar, Mr. Rohan Khatana
and Ms. Sumedha Dang, Advocates.**

**For Respondent: Ms. Sonal Alagh, For IRP.
Mr. Sumant Batra and Ms. Niharika Sharma
Advocate for CoC, Caveator**

**ORDER
(Virtual Mode)**

08.03.2021 Heard Learned Sr. Counsel for the Appellant. It is stated that the Learned Sr. Counsel has instructions from the Appellant to make a request to withdraw this Appeal with only a request to direct the Adjudicating Authority to urgently decide the I.A. No. 676/ND/2021 and 364/ND/2021. The Learned Counsel for the Committee of Creditors submits that in Annexure A-1, there is reference to Another I.A. No. 340/ND/ 2021 also and in that matter, there was

Appeal and this Tribunal has in that Appeal given directions to the Adjudicating Authority to urgently decide I.A. No. 340/ND/2021 also.

In view of the request made by the Appellant through Learned Sr. Counsel, the Appeal is disposed as withdrawn with a request to the Ld. Adjudicating Authority to decide I.A. No. 676/ND/2021 and I.A. No. 364/ND/2021 urgently.

With these directions, the present Appeal stands disposed of.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md